

IN THE HIGH COURT OF JUDICATURE AT BOMBAY
NAGPUR BENCH, NAGPUR

(LD-VC/10/2020) CRIMINAL APPLICATION (APPA) NO. _____ OF 2020

IN CRIMINAL APPEAL NO. _____ OF 2020

(Prakash @ Banti s/o. Premlal Thakur .vs. State)

Office Notes, Office Memoranda of Coram,
appearances, Court's orders of directions
and Registrar's Orders.

Court's or Judge's orders.

CORAM : M. G. GIRATKAR, J.

DATE : 27.4.2020.

Heard Mr.A.S.Ambatkar, learned Counsel for the applicant/appellant and Mr.M.K.Pathan, learned Additional Public Prosecutor for respondent/State.

As per submission of learned Counsel for the applicant/appellant, evidence of PW-1 Satyalila wd/o. Vijay Kambale is contradictory. The appellant is convicted for the offences punishable under Sections 498-A and 306 of the Indian Penal Code. Other accused are acquitted. As per the observations in the Judgment, the deceased has committed suicide due to ill-treatment of her husband and in-laws. As per the medical report, the deceased has committed

suicide by hanging. There is no dispute about it. The issue as to whether the act of appellant amounts to abetment to commit suicide or not is to be decided. The appellant was on bail during the trial. Hence, the appellant/applicant be released on bail on his furnishing P.R. bond of **Rs.25,000/-** with one surety in the like amount on usual terms and conditions.

CRIMINAL APPEAL NO. _____ OF 2020

Heard.

Admit.

Call R & P.

Mr.M.K.Pathan, learned Additional Public Prosecutor waives service on behalf of respondent/State.

List this appeal after receipt of the record and proceedings.

JUDGE